

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6263/2014

SANTA LAL (D) THR.LRS.

Appellant(s)

VERSUS

M/S FIRM REKH CHANDRA GANPAT RAI FIRM & ORS.

Respondent(s)

Date : 31-07-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) Mr. Rajat Khattry, Adv.
Mr. Ravilochan Daliparthi, Adv.
Mr. Vikas Singh Jangra, AOR

For Respondent(s) Mr. S.K.Rungta, Sr. Adv.
Mr. Prashant Singh, Adv.
Mr. Rajan Kumar Prasad, Adv.
Mr. Vivek Jain, Adv.
Mr. Sunny Verma, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the respondents submits that the respondent nos. 2 and 3 have expired.
2. Learned counsel for the appellant is granted four weeks time to file necessary application for substitution to bring legal representatives of deceased respondents on record.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)